

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/MP/2017

Subject : Petition under Section 79 (1) (a), 79(1)(f) and 94(1)(f) of the Electricity Act,2003 read with Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 103 of the CERC(Conduct of Business)Regulations, 1999 seeking review of the order dated 27.10.2016 in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of State Commission dated 27.4.2017.

Petitioner : Kerala State Electricity Board Ltd.

Respondents : NTPC Ltd.

Date of hearing : **25.7.2017**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Suparna Srivastava, Advocate, KSEBL
Shri K.G.P Nampoothiri, KSEBL

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that the tariff of the generating station may be re-determined for the period 2014-19 by relaxing the norms for working capital in exercise of powers of the Commission under Regulations 54 and 55 of the 2014 Tariff Regulations keeping in view of the difficulties faced by the petitioner due to the order of the State Commission.

2. The Commission admitted the petition and directed to issue notice to the respondent.
3. The Commission also directed the petitioner to serve the copy of the petition on the respondent by 4.8.2017, if not already served. The respondent shall file its reply, on affidavit, by 18.8.2017 with advance copy to the petitioner, who may file its rejoinder, if any, on or before, 23.8.2017. The parties shall ensure the completion of pleadings within the due dates mentioned. No extension of time shall be granted for any reason whatsoever.
4. Petition shall be listed for hearing on 5.9.2017.

By order of the Commission

-Sd/-
(T.Rout)
Chief (Law)

